

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 6

IA 3307/2024 IN C.P. (IB)/445(MB)2020

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 27.06.2024

NAME OF THE PARTIES: STATE BANK OF INDIA VS VINDHYAVASINI
ISPAT INDUSTRIES PVT LTD.

Section 7 of the Insolvency & Bankruptcy Code, 2016

ORDER

IA No. 3307/2024 –

1. Mr. Amey Hadwale, Advocate appeared for the Applicant.
2. Registry is directed to issue notice to the Respondents along with copy of this order.
3. Respondents are directed to provide the information listed in para 8 at page 13 of the application and also file reply within two weeks.
4. Income Tax Department is also directed to provide the copy of the latest Audit Report and copy of ITR along with financial statements. They are also directed to help RP to retrieve the login password of the Corporate Debtor.

5. Financial Creditor is directed to provide bank statement for last 3 years to the RP. Statutory Auditors are directed to provide copy of the trial balance as well as balance sheet grouping for the year ended 31.03.2017 and similar details for successive years in case accounts were audited by them and accordingly inform RP about this information.
6. List this IA on **18.07.2024** for further consideration.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Sapna